

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 195/RC/2015

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Date of Order : 2.11.2015

In the matter of

Regulatory Compliance Application for change of name of inter-State transmission licence of Raichur Sholapur Transmission Company Ltd.

And

In the matter of

Raichur Sholapur Transmission Company Ltd.
Patel Engineering Compound,
Patel Estate Road, Jogeshwari (West),
Mumbai-400 102, Maharashtra

...Applicant

Vs

1. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
2. Madhya Pradesh Power Trading Company Limited, Jabalpur
3. Chattisgarh State Power Distribution Company Limited, Raipur
4. Gujarat Urja Vikas Nigam Limited, Vadodara
5. Goa State Electricity Department, Govt. of Goa, Panaji
6. Electricity Department, Daman
7. Electricity Department, Silvassa
8. Madhya Pradesh Audyokik Kendra Vikas Nigam Ltd., Indore
9. Jindal Power Limited, Chhattisgarh
10. Torrent Power Limited, Ahmedabad
11. PTC India Ltd., New Delhi
12. Adani Power Limited, Gurgaon
13. Heavy Water Projects, Department of Atomic Energy, Mumbai
14. Power Grid Corporation of India Ltd. (POWERGRID-HVDC-VIN)
15. Power Grid Corporation of India Ltd. (POWERGRID-HDC-BHD)
16. Kerala State Electricity Board, Trivandrum
17. Tamil Nadu State Electricity Board, Chennai
18. Electricity Department, Govt. of Puducherry



19. Northern Power Distribution Company of A. P. Ltd., Wrangal
20. Eastern Power Distribution company of A.P. Ltd., Vishakhapatnam
21. Southern Power Distribution Company of A. P. Limited, Tiruputi
22. Central Power Distribution Company of A.P. Limited, Hyderabad
23. Power Company of Karnataka Limited, Karnataka
24. Power Grid Corporation of India Ltd.
25. Lanco Kondapali Power Ltd., Hyderabad ... **Respondents**

1. COO (CTU-Planning)
Power Grid Corporation of India Ltd.
Saudamini, Plot No. 2, Sector-29,
Guargaon-122 001.

2. CEO
REC Transmission Projects Company Limited
Uppen Ground Floor, Antriksh Bhawan,
22 Kastruba Gandhi Marg,
New Delhi-110 001

Proforma Respondents

**And
In the matter of**

Raichur Sholapur Transmission Company Private Limited
Patel Engineering Compound,
Patel Estate Road, Jogeshwari (West),
Mumbai-400 102, Maharashtra

ORDER

This Regulatory Compliance application has been filed by Raichur Sholapur Transmission Company Limited (hereinafter referred to as 'licensee') for change of name of the company from 'Raichur Sholapur Transmission Company Limited' to 'Raichur Sholapur Transmission Company Private Limited'.



2. By order dated 24.8.2011 in Petition No. 5/2011, Raichur Sholapur Transmission Company Limited was granted inter-State transmission licence to build, own, operate and maintain the transmission systems associated with Krishnapattnam UMPP-Synchronous inter-connection between Southern Region and Western Region (Part-B), in accordance with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Transmission licence and other related matters) Regulations, 2009.

3. The applicant has submitted that the name of the company has been changed from 'Raichur Sholapur Transmission Company Limited' to 'Raichur Sholapur Transmission Company Private Limited' with effect from 12.12.2014. The certificate dated 12.12.2014 issued by the Registrar of Companies, Maharashtra has been placed on record under affidavit.

4. We have considered the submission of the applicant and perused documents on record.

5. Consequent to issue of certificate by the Registrar of Companies, Maharashtra, as noted above, we direct that the name of the licensee be changed from 'Raichur Sholapur Transmission Company Limited' to 'Raichur Sholapur Transmission Company Private Limited' in the Commission's records.



6. As per para 2.14.4.1 of the RFP and undertakings given by the members of the PEL- SIL and BSTL consortium, equity shareholding of not less than 51% shall be maintained upto a period of 2 years after COD of the project and not less than 26% for a period of 3 years thereafter. The members of the consortium are directed to maintain the shareholding as per the provisions of the RFP and their undertakings.

7. We direct that necessary endorsement be made on the licence issued to the applicant with regard to change of name of the licensee. Except the name, there shall not be any change in the terms and conditions of the licence.

8. The petition stands disposed of accordingly.

Sd/-
(A.S.Bakshi)
Member

sd/-
(A.K.Singhal)
Member

sd/-
(Gireesh B.Pradhan)
Chairperson

